



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 3RD DAY OF FEBRUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE R DEVDAS

WRIT PETITION NO. 34462 OF 2025 (KLR-RES)

C/W

WRIT PETITION NO. 29736 OF 2025 (KLR-REG)

WRIT PETITION NO. 34415 OF 2025 (KLR-RES)

IN WP No. 34462/2025

BETWEEN:

SMT. DIVYA
DAUGHTER OF ANJINAPPA,
AGED ABOUT 47 YEARS,
RESIDING AT, KURUVEGERE VILLAGE,
THUBAGERE HOBLI,
DODDABALLAPURA TALUK,
BENGALURU-561 205,
KARNATAKA.

...PETITIONER

(BY SRI. N.S. SRIRAJ GOWDA, ADVOCATE)

AND:

1. THE STATE OF KARNATAKA
REPRESENTED BY ITS
PRINCIPAL SECRETARY,
DEPARTMENT OF REVENUE,
VIDHANA SOUDHA,
DR. B.R AMBEDKAR VEEDI,
BENGALURU-560 001,
KARNATAKA.





NC: 2026:KHC:6015
WP No. 34462 of 2025
C/W WP No. 29736 of 2025
WP No. 34415 of 2025

2. THE DEPUTY COMMISSIONER
BENGALURU RURAL DISTRICT,
CHAPPARADAKALLU DINNE,
DEVANAHALLI MAIN ROAD,
DEVANAHALLI-561 2003,
KARNATAKA.
3. THE ASSISTANT COMMISSIONER
DODDABALLAPURA SUB-DIVISION,
TALUK OFFICE BUILDING
DODDABALLAPURA-561 203,
KARNATAKA.
4. TAHSILDHAR
DODDABALLAPURA,
TALUK OFFICE ROAD,
DODDABALLAPURA-561 203,
KARNATAKA.
5. THE BAGAR HUKUM LAND GRANT
COMMITTEE FOR REGULARIZATION
OF UN-AUTHORIZED CULTIVATION
OF GOVERNMENT LAND,
REPRESENTED BY ITS SECRETARY,
DODDABALLAPURA,
DODDABALLAPURA TALUK-561 203.

...RESPONDENTS

(BY SRI. SHAMANTH NAIK, HCGP)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO DIRECTING THE RESPONDENT NO.4 TO PLACE THE APPLICATION DATED 20.12.2018 FILED BY THE PETITIONER UNDER FORM NO.57 VIDE ANNEXURE-A BEFORE RESPONDENT NO.5, AND CONSIDER THE SAID APPLICATION FOR REGULARIZATION OF UNAUTHORIZED CULTIVATION WITHIN A TIME BOUND MANNER, AND CONSEQUENTLY DIRECT RESPONDENT NO.4 TO ISSUE SAGUVALI CHIT, IN FAVOR OF THE PETITIONER.



NC: 2026:KHC:6015
WP No. 34462 of 2025
C/W WP No. 29736 of 2025
WP No. 34415 of 2025

IN WP NO. 29736/2025

BETWEEN:

SRI. MUNIRAJA
S/O NARASAPPA,
AGED ABOUT 45 YEARS,
R/AT GUNGIRLA VILLAGE,
BALAKUNTAHALLI VILLAGE,
NANDHI HOBLI,
CHIKKABALLAPURA-561 211,
KARNATAKA.

...PETITIONER

(BY SMT. RADHIKA K., ADVOCATE)

AND:

1. THE STATE OF KARNATAKA
REPRESENTED BY ITS
PRINCIPAL SECRETARY,
DEPARTMENT OF REVENUE,
VIDHANA SOUDHA,
DR. B.R AMBEDKAR VEEDI,
BENGALURU-560 001,
KARNATAKA.
2. THE DEPUTY COMMISSIONER,
BENGALURU RURAL DISTRICT,
CHAPPARADAKALLU DINNE,
DEVANAHALLI MAIN ROAD,
DEVANAHALLI -561 2003,
KARNATAKA.
3. THE ASSISTANT COMMISSIONER,
DODDABALLAPURA SUB-DIVISION,
TALUK OFFICE BUILDING,
DODDABALLAPURA-561 203,
KARNATAKA.



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WP No. 34462 of 2025
C/W WP No. 29736 of 2025
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4. TAHSILDAR,
DODDABALLAPURA,
TALUK OFFICE ROAD,
DODDABALLAPURA-561 203,
KARNATAKA.

5. THE BAGAR HUKUM LAND GRANT
COMMITTEE FOR REGULARIZATION
OF UN-AUTHORIZED CULTIVATION
OF GOVERNMENT LAND,
REPRESENTED BY ITS SECRETARY,
DODDABALLAPURA,
DODDABALLAPURA TALUK-561 203.

...RESPONDENTS

(BY SRI. SHAMANTH NAIK, HCGP)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO ISSUED A WRIT IN THE NATURE OF MANDAMUS DIRECTING THE RESPONDENT NO.4 TO PLACE THE APPLICATION IN FORM NO.57 BEFORE THE RESPONDENT NO.5/REGULARIZATION COMMITTEE AND, DIRECT THE SAID RESPONDENT NO.5 COMMITTEE TO CONSIDER THE APPLICATION IN FORM NO.57 FOR REGULARIZATION OF UNAUTHORIZED CULTIVATION/OCCUPATION VIDE ANNEXURE-A IS THE ENDORSEMENT OF THE SUBMITTING THE APPLICATION, AND FURTHER DIRECT THE RESPONDENT AUTHORITY TO ISSUE SAGUVALI CHIT.

IN WP NO. 34415/2025

BETWEEN:

SMT. SHOBHA
DAUGHTER OF CHANDRAPPA,
AGED ABOUT 48 YEARS
RESDING AT, KURUVEGERE VILLAGE,
THUBAGERE HOBLI, DODDABALLAPURA TALUK,
BENGALURU-561 205, KARNATAKA.

...PETITIONER

(BY SRI. N.S. SRIRAJ GOWDA, ADVOCATE)



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AND:

1. THE STATE OF KARNATAKA
REPRESENTED BY ITS
PRINCIPAL SECRETARY,
DEPARTMENT OF REVENUE,
VIDHANA SOUDHA,
DR. B.R. AMBEDKAR VEEDI,
BENGALURU-560 001.
2. THE DEPUTY COMMISSIONER
BENGALURU RURAL DISTRICT,
CHAPPARADAKALLU DINNE,
DEVANAHALLI MAIN ROAD,
DEVANAHALLI-561 2003
KARNATAKA.
3. THE ASSISTANT COMMISSIONER
DODDABALLAPURA SUB-DIVISION,
TALUK OFFICE BUILDING,
DODDABALLAPURA-561 203,
KARNATAKA.
4. TAHSILDHAR
DODDABALLAPURA,
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DODDABALLAPURA-561 203,
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5. THE BAGAR HUKUM LAND GRANT
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THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO DIRECTING THE RESPONDENT NO.4 TO PLACE THE APPLICATION DATED 20.12.2018 FILED BY THE PETITIONER UNDER FORM NO.57 VIDE ANNEXURE-A BEFORE RESPONDENT NO.5, AND CONSIDER THE SAID APPLICATION FOR REGULARIZATION OF UNAUTHORIZED CULTIVATION WITHIN A TIME BOUND MANNER, AND CONSEQUENTLY DIRECT RESPONDENT NO.4 TO ISSUE SAGUVALI CHIT, IN FAVOR OF THE PETITIONER.

THESE PETITIONS, COMING ON FOR PRELIMINARY HEARING, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE R DEVDAS

ORAL ORDER

Learned High Court Government Pleader submits that after these three writ petitions are filed, the competent Authority, namely., the Deputy Commissioner, Bengaluru Rural District, has passed an order on 10.12.2025 rejecting the application filed by the petitioners.

2. Copy of the same is now served on the learned counsel for petitioners.

3. In view of the subsequent developments, since the applications for regularization of unauthorized occupation filed by the petitioners have been considered



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WP No. 34462 of 2025
C/W WP No. 29736 of 2025
WP No. 34415 of 2025

and rejected by the Deputy Commissioner, the prayer made in the writ petitions have become infructuous.

Accordingly, the writ petition stands ***disposed of*** as having become infructuous, reserving liberty to the petitioners to raise a challenge to the order passed by the Deputy Commissioner, if so advised, in accordance with law.

Ordered accordingly.

Sd/-
(R DEVDAS)
JUDGE

HB
List No.: 1 Sl No.: 29